

(18)

dt 24.4.95  
 Order/Judgement despatched  
 to Applicant/Respondent(s)  
 on 24.4.95

C.P.W.O. 41/96  
 Court hearing  
 on 14.6.96

25/7/96  
 25/7/96

Dated: 14.6.96 (12)

None for the parties.  
 Issue notice to the respondents  
 to file reply to C.P.  
 Adjourned to 2.8.96.

RLN

MR to the other  
 (M.R. Kolhattan)  
 m(A)

ABM  
 (B.S. Negde)  
 m(S)

AD

25/7/96

Per Tribunal

Date:

Applicant in person by Mr. Talrija  
 Advocate / Respondent by Mr. Ghavari  
 Council. By consent of the parties  
 The matter adjourned to 25/7/96  
 for dates C.P. 41/96

Dy. Registrar

25/7/96 PT

Appeared by Mr. Talrija Ad  
 Rechts by Mr. S.C. Ghavari Adw  
 By consent, adjourned to 25/7/96  
 for order a C.P. 41/96

AB  
 CO

(19)

20.12.1996 (42)

Dated: 20.12.1996 (42)

Heard Shri K.B.Talreja, counsel for the applicant and Shri S.C.Dhawan, counsel for the respondents.

The applicant has filed C.P. 41/96 stating that the Tribunal has directed vide its order dt. 21.4.1995 directed the Respondents to absorb the applicant as Linesman in the skilled artisan category after being subjected to a process of screening which the respondents should arrange. Subject to screening the respondents should arrange absorb the applicant in the skilled artisan category as a Fitter/ Linesman etc. The applicant should also be given benefit of his seniority and should also be given consequential benefit of notional fixation of pay.

The respondents in their reply to the C.P. have stated that he has been granted seniority, consequential benefits, arrears of Rs. 4444/- has been paid and seniority has been fixed in between Sl.No.14 and 15 of the seniority list of Linesman Gr.III. Hence the direction given by the Tribunal is duly complied with.

In the circumstances, nothing survives. Contempt Petition is accordingly discharged.

✓ 2/0

SCA

M.R.Kolhatkar

(M.R.KOLHATKAR)  
MEMBER (A)

B.S.Hegde

(B.S.HEGDE)  
MEMBER (J).

B.

order / judgment despatched  
to \_\_\_\_\_ respondent(s)  
on 28/11/97  
Yell  
G2911